

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 33

IA 2681/2024 (NEW IA) in C.P. (IB)/510(MB)2021

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES: **COSMOS CO-OP BANK LTD VS KIRAN**
KUMAR JAIN

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 & Application
under any other Provisions - IBC

ORDER

IA 2681/2024 (NEW IA) in C.P. (IB)/510(MB)2021

- 1) Ms. Vinita Shetty, Ld. Counsel for the Applicant is present. None present for the Petitioner and Respondent, when the matter is called out.
- 2) The present Interlocutory Application has been filed by the Applicant/Resolution Professional for filing and placing on record Report filed by the Applicant herein. The said Report filed by the Applicant is taken on record.

- 3) Resolution Professional herein is hereby directed to serve a copy of the Report upon the Respondent and parties concerned, forthwith. Respondent shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 2681 of 2024, is disposed of as Allowed. Registry shall list the main Company Petition on Board on 24.06.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare